

**MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN
INSTITUTE OF SCIENCE, BANGALORE**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI D. PURANDESWARI): Sir, I move the following Motion:

That in pursuance of the provisions contained in sub-clause (e) of clause 9.1 of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House, to be a member of the Council of the Indian Institute of Science, Bangalore for the quadrennium 2010-13.

The question was put and the motion was adopted.

...(Interruptions)...

**MOTION FOR ELECTION TO THE CENTRAL ADVISORY
BOARD OF ARCHAEOLOGY (CABA)**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE
IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, I move the
following Motion:

That in pursuance of the provision in paragraph XVIII of the Government of India
(Archaeological Survey of India) Resolution No. F. 9/2/2008-EE (CABA), dated the 15th
September, 2009, this House do proceed to elect, in such manner as the Chairman may direct, one
Member from among the Members of the House to be a member of the Central Advisory Board of
Archaeology (CABA). ...(Interruptions)...

The question was put and the motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, THE
MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, THE MINISTER OF STATE IN THE
PRIME MINISTER'S OFFICE, THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL,
PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI
PRITHVIRAJ CHAVAN): Sir, with your permission, I rise to announce that the Government Business
during the week commencing Monday, the 23rd of November, 2009 will consist of:-

1. Consideration and passing of the Representation of the People (Second Amendment) Bill, 2008.